

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1947
TO BE ANSWERED ON 14.03.2022

Discharge of Waste from Industries

1947. SHRI A.K.P. CHINRAJ

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received any complaint or representation from Members of Parliament from 2021-2022, regarding discharge of dyeing industry waste in the Kaveri and Noyyal river in the State of Tamil Nadu and if so, the details thereof;
- (b) whether the dyeing industries have violated the Water Act, Air Act and other relevant rules regards to environment protection in the districts of Karur, Namakkal, Erode, Trippu;
- (c) if so, the details of actions taken against the textile, dyeing industries by Tamil Nadu Pollution Control Board, during 2014-2021, industry-wise; and
- (d) the number of criminal cases lodged against the textile, dyeing industries for violation of environment rules and regulations during the said period?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) The Ministry is in receipt of a VIP reference from Shri. A. K. P. Chinraj Hon'ble Member of Parliament with request to take action against dyeing units in Karur, Tripur, Namakkal and Erode districts.

(b) Regulation of industrial pollution is implemented through various provisions of the Water (Prevention and Control of Pollution) Act, 1974 under Consent mechanism by the respective State Pollution Control Board (SPCB) in the States and Pollution Control Committee (PCC) in the Union Territories.

Tamil Nadu Pollution Control Board (TNPCB) is a statutory body for implementing and enforcing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the rules made under the Environment (Protection) Act, 1986 and for taking actions for regulation as per provisions of above-mentioned Acts in the State of Tamil Nadu for dyeing industries.

(c)& (d) As per the information received from Government of Tamil Nadu, consolidated action taken by TNPCB and District Coordination Committee (DCC) of the respective districts for the period 2014 to 2021 is as below:

District	Number of Authorised units for which closure & power supply disconnection order issued by the TNPCB for the violations	Number of Authorized units for which closure & power supply disconnection issued by the DCC for the violations	No. of Unauthorized units through DCC		
			Power supply disconnected immediately	Evicted	Vacated themselves
Kumarapalayam	83	85	Nil	564	190
Erode	70	475	17	39	12
Perundurai	44	34	37	4	Nil
Karur	9	6	5	Nil	Nil
Tirupur (North)	64	2	Nil	Nil	Nil
Tirupur (South)	9	Nil	Nil	Nil	Nil
Total	279	602	59	607	202

No criminal action has been initiated against the dyeing industries in Karur, Namakkal, Erode and Tirupur districts during the aforesaid period as per above information.
